

KARNATAKA - LOKAYUKTA

BEFORE ADDITIONAL REGISTRAR (ENQUIRIES -10)

PRESENT :

SRI. MASTER R.K.G.M.M. MAHASWAMIJI, MA., LL.M.,
ADDITIONAL REGISTRAR ENQUIRIES-10,
M.S. BUILDING,
KARNATAKA LOKAYUKTA,
BANGALORE - 560 001.

DEPARTMENTAL ENQUIRY NO. UPLOK-2/DE/337/2017/ARE-10

| | |
|--------------------------------------|--|
| COMPLAINANT | SRI. J. MARAPPA |
| DISCIPLINARY AUTHORITY | GOVERNMENT OF KARNATAKA RURAL DEVELOPMENT & PANCHAYATH RAJ DEPARTMENT (Through Presenting Officer) |
| V/s | |
| DELINQUENT GOVERNMENT OFFICIAL | SRI. DILIP KUMAR, <i>Panchayath Development Officer,</i> Hirekumbalagunte Grama Panchayath, Kudligi Taluk, Bellary District. (DGO represented by Advocate Sri. N.S. Nagaraj Rao) |

Subject : Departmental Inquiry against DGO as
noted in the cause title -reg.,

Reference/s : 1. *Report* u/S 12(3) of the Karnataka
Lokayukta Act, 1984 in
Compt/Uplok/GLB/3890/2014/DRE-5
dt. 05.01.2017.
2. *Government Order* No. ೧೨೮೪/೨೦/೧೨೨೪೦೨/೨೦೧೭,
Bengaluru dated 18.02.2017.
3. *Nomination Order* No.Uplok-2/DE/337/2017
Bengaluru dt. 06.03.2017 of Hon'ble
Uplokayukta-2.

- i. Nature of Case. : Departmental Enquiry
- ii. Provision of law under which
article of charge/s framed. : U/R 3 (1) (i) to (iii) of Karnataka
Civil Services(Conduct) Rules,
1966.

iii Date of Submission of report : 20th **March** 2019.

-: DEPARTMENTAL - ENQUIRY - REPORT :-

1. This is the departmental enquiry initiated and held against DGO as the complainant by name Sri. *J. Marappa* has filed a complaint in Lokayukta Office against the Delinquent Government Official alleging his dereliction of duty amounting to misconduct.
2. The *Comments/reply* of DGO called and unsatisfied with the same, a *Report* was sent to the Government u/S 12(3) of the Karnataka Lokayukta Act, 1984 as per reference No. 1. In pursuance of the report, Government was pleased to issue the *Government Order* (G.O.) dated 18.02.2017 authorizing Hon'ble Upalokayukta-2 to hold an enquiry as per reference no. 2.
3. In pursuance of the Government Order, *nomination order* was issued by Hon'ble Upalokayukta-2 on 06.03.2017 authorizing ARE-10 to frame Article of Charges against DGO and hold an enquiry to find out truth and to submit a report as per reference No. 3.
4. Accordingly, *Article of charges* was framed/prepared under Rule 11(3) of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 and

was sent to the Delinquent Government Official on 24.05.2017.

5. The article of *charges* and the statement of imputations of misconduct framed/prepared and leveled against the DGO are **reproduced as hereunder** :-

ಅನುಬಂಧ-1

ಮೋಷಾರೋಪಣೆ-1

5(1) ಅ.ಸ.ನೌಕರ- ಶ್ರೀ ದಿಲೀಪ್ ಕುಮಾರ್, ಗ್ರಾಮಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹಿರೇಕುಂಬಳಗುಂಟೆ ಗ್ರಾಮ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ಆದ ನೀವು ಈ ಕೆಳಕಂಡ ದುರ್ನಡತೆ/ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ:-

5(2)(i) ಹಿರೇಕುಂಬಳಗುಂಟೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ 2013-14 ಮತ್ತು 2014-15 ರ ಮತ್ತು 2015-16ನೇ ಸಾಲಿನ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆ ನಿಧಿ.1 ರಲ್ಲಿ, ಬೀದಿದೀಪ ಮತ್ತು ಕುಡಿಯುವ ನೀರಿನ ಸಾಮಗ್ರಿಗಳನ್ನು ಸ್ಪರ್ಧಾತ್ಮಕ ದರಪಟ್ಟಿ ಕರೆಯದೆ ನೇರವಾಗಿ ಖರೀದಿ ಮಾಡಿದ್ದೀರಿ. ಪಂಚಾಯತ್ ರಾಜ್ ನಿಯಮಗಳ ಆಯವ್ಯಯ ಮತ್ತು ಲೆಕ್ಕಗಳ ನಿಯಮ 42 ರಿಂದ 46 ರ ಸೂಚನೆಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಪಾವತಿ ಬಿಲ್ಲು ಮತ್ತು ವೋಚರ್ ಗಳನ್ನು ತಯಾರಿಸದೆ, ಗುಣಮಟ್ಟದ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆಯದೆ, ಪರಿಮಾಣ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ತೆಗೆದುಕೊಳ್ಳದೆ, ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿದ್ದೀರಿ. ಬಿಲ್ಲುಗಳ ಮೇಲೆ ದಾಖಲಿಸಿ ದೃಢೀಕರಿಸಿಲ್ಲ. ಆದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಆರ್ಥಿಕ ಸಂಹಿತೆ ಅನುಚ್ಛೇದ 14-ಎ, 15(1) ಮತ್ತು (2) ಹಾಗೂ 16ರಲ್ಲಿನ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಪಾಲಿಸಿಲ್ಲ.

5(2)(ii) ರಾಜೀವ್‌ಗಾಂಧಿ ವಸತಿ ಯೋಜನೆಯಡಿ ಶ್ರೀಮತಿ. ಜಯಶ್ರೀ ಶರಣಪ್ಪ ಇವರಿಗೆ ಮಂಜೂರಾದ ಮನೆಯನ್ನು ಸುತ್ತೋಲೆಗೆ ವಿರುದ್ಧವಾಗಿ ಗಂಗಾಧರಯ್ಯನ ಹೆಸರಿನಲ್ಲಿರುವ ಕೃಷಿ ಜಮೀನಿನಲ್ಲಿ ನಿರ್ಮಿಸಲು ಶ್ರೀಮತಿ.ಜಯಶ್ರೀರವರಿಗೆ ರೂ. 59,800/-ಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲು, ರಾಜೀವ್ ಗಾಂಧಿ ವಸತಿ ನಿಗಮಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದೀರಿ.

5(2)(iii) ಇದೇ ರೀತಿ ಶ್ರೀಮತಿ ಬಸಮ್ಮ ಇವರು ಕಿಟಕಿಯ ಹಂತದವರೆಗೂ ಮನೆಯನ್ನು ನಿರ್ಮಿಸದೇ ಇದ್ದರೂ ಸಹ, ತಪ್ಪು ಮಾಹಿತಿ ರವಾನಿಸಿ ರೂ. 20,000/- ಗಳ 2ನೇ ಕಂತನ್ನು ಫಲಾನುಭವಿಯ ಖಾತೆಗೆ ಹೊಂದಾಣಿಕೆ ಮಾಡಲು ಕಾರಣಕರ್ತರಾಗಿರುತ್ತೀರಿ.

5(3) ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(1) (i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ, ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2

ಯೋಜಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

5(6) ದೂರುದಾರರು ಮಾಡಿರುವ ಆರೋಪಗಳನ್ನು ಕ್ರೋಢೀಕರಿಸಲಾಗಿ, ಈ ಕೆಳಕಂಡ 4 ಅಂಶಗಳ ಬಗ್ಗೆ ಆಪಾದಿಸಿ ದೂರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

1) ಹಿರೇ ಕುಂಬಳಗುಂಟೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ 2013-14 ಮತ್ತು 2014-15ರ ಸಾಲಿನ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆ ಹಾಗೂ ನಿಧಿ.1 ರಲ್ಲಿ ಬೀದಿದೀಪ ಮತ್ತು ಕುಡಿಯುವ ನೀರಿನ ಸಾಮಗ್ರಿಗಳ ಖರೀದಿಯಲ್ಲಿ ಅವ್ಯವಹಾರ ಎಸಗಿದ್ದಾರೆ.

2) ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿ ಶ್ರೀಮತಿ ಜಯಶ್ರೀ ಶರಣಪ್ಪ ಇವರಿಗೆ ಮಂಜೂರಾದ ಮನೆಯನ್ನು ಗಂಗಾಧರಯ್ಯ ಅವರ ಹೊಲದಲ್ಲ ನಿರ್ಮಿಸಿದ್ದಾರೆ.

3) ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿ ಶ್ರೀಮತಿ ಬಸಮ್ಮ ಕೋಂ ಸೋಮಶೇಖರಪ್ಪ ಇವರಿಗೆ ಬುನಾದಿಯ ಹಂತದವರೆಗೆ ಮಾತ್ರ ಬಡುಗಡೆ ಮಾಡಬೇಕಾದ ಸಹಾಯಧನದ ಕಂತನ್ನು ಅಂಟಲ್ ಹಂತದವರೆಗೆ ನಿರ್ಮಿಸಿರುತ್ತಾರೆಂದು ಪರಿಗಣಿಸಿ, ಹೆಚ್ಚುವರಿ ಸಹಾಯಧನದ ಕಂತನ್ನು ಬಡುಗಡೆ ಮಾಡಿದ್ದಾರೆ.

4) ಇಂದಿರಾ ಆವಾಸ್ ಮತ್ತು ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿ ಮನೆಗಳ ನೋಂದಣಿಗಾಗಿ ಹೆಚ್ಚುವರಿ ನೋಂದಣಿ ಶುಲ್ಕ ವಸೂಲು ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ಅವರ ವಿರುದ್ಧ ಸೂಕ್ತ ಕ್ರಮಕೈಗೊಳ್ಳಲು ಕೋರಿದ್ದಾರೆ.

5(7) ಈ ದೂರನ್ನು ತನಿಖೆಗೆ ಕೈಗೆತ್ತಿಕೊಂಡು, ಆ.ಸ.ನೌಕರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ಆ.ಸ.ನೌಕರರ ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ದೂರಿನ ಅಂಶಗಳನ್ನು ಅಲ್ಲಗಳೆದು, ತಾವು ಯಾವುದೇ ನಿಯಮ ಉಲ್ಲಂಘಿಸಿಲ್ಲ, ಆ.ಸ.ನೌಕರು ಸುಳ್ಳು ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ಸದರಿ ದೂರನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲು ಕೋರಿದ್ದಾರೆ.

5(8) ಸದರಿ ಆಕ್ಷೇಪಣೆಗಳ ಮೇಲೆ ದೂರುದಾರರು ಯಾವುದೇ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

5(9) ಆದ್ದರಿಂದ, ಲಭ್ಯವಿರುವ ದಾಖಲಾತಿಗಳ ಮೇಲೆ ಅಂತಿಮ ಪರಿಶೀಲನಾ ಟಿಪ್ಪಣಿ ಸಲ್ಲಿಸಿ, ತಾಂತ್ರಿಕ ವಿಭಾಗದಿಂದ ತನಿಖೆಯನ್ನು ನಡೆಸುವಂತೆ ಗೌರವಾನ್ವಿತರ ಆದೇಶ ಪಡೆದುಕೊಂಡ ಅನ್ವಯ ತಾಂತ್ರಿಕ ವಿಭಾಗಕ್ಕೆ ತನಿಖೆಗಾಗಿ ಕಳುಹಿಸಲಾಯಿತು.

5(10) ತಾಂತ್ರಿಕ ವಿಭಾಗದಿಂದ 4 ಆರೋಪಗಳ ಮೇಲೆ ತನಿಖೆ ಮಾಡಿದ್ದು, ಈ ಕೆಳಕಂಡಂತೆ ವರದಿ ನೀಡಿದ್ದಾರೆ.

1) 1ನೇ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಆ.ಸ.ನೌಕರರು ಸ್ವರ್ಧಾತ್ಮಕ ದರಪಟ್ಟಿ ಕರೆಯುವ ಮೂಲಕ ಬೀದಿದೀಪ ಮತ್ತು ಕುಡಿಯುವ ನೀರಿನ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸದೇ, ದರಪಟ್ಟಿಯನ್ನು ನೇರವಾಗಿ ಪಡೆದು ಖರೀದಿಸಿದ್ದಾರೆ. ಇದರಿಂದ, ಸರ್ಕಾರಿ ಆದೇಶದ ಉಲ್ಲಂಘನೆಯಾಗಿದೆ. ಪಂಚಾಯತ್ ರಾಜ್ ನಿಯಮಗಳ ಆಯವ್ಯಯ ಮತ್ತು ಲೆಕ್ಕಪತ್ರಗಳ ನಿಯಮ 42 ರಿಂದ 46ರ ಸೂಚನೆಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ, ಪಾವತಿ ಬಿಲ್ಲುಗಳು ಮತ್ತು ವೋಚರ್‌ಗಳನ್ನು ತಯಾರಿಸದೇ, ಗುಣಮಟ್ಟದ ಪ್ರಮಾಣಪತ್ರ ಪಡೆಯದೇ, ಪರಿಮಾಣ ಪ್ರಮಾಣಪತ್ರವನ್ನು ತೆಗೆದುಕೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆ ಹಾಗೂ ಬಿಲ್ಲುಗಳ ಮೇಲೆ ಆ.ಸ.ನೌಕರರು ದಾಖಲಿಸಿ ದೃಢೀಕರಿಸಿಲ್ಲ. ಆದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಆರ್ಥಿಕಸಂಹಿತೆ ಅನುಚ್ಛೇದ 14-ಎ, 15(1) ಮತ್ತು (2) ಹಾಗೂ 16 ರಲ್ಲಿನ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಪಾಲಿಸಿಲ್ಲ.

2) 2ನೇ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ರಾಜೀವ್‌ಗಾಂಧಿ ಗ್ರಾಮೀಣ ವಸತಿ ನಿಗಮದ ಸುತ್ತೋಲೆಗೆ ವಿರುದ್ಧವಾಗಿ ಸಾಗುವಳಿ ಅಥವಾ ಕೃಷಿ ಮೀನು ಫಲಾನುಭವಿ ಅಥವಾ ಅವರ ಗಂಡನ ಹೆಸರಿನಲ್ಲಿರುವುದನ್ನು ಖಚಿತಪಡಿಸಿಕೊಳ್ಳದೇ ಶ್ರೀಮತಿ ಜಯಶ್ರೀ ಇವರಿಗೆ ರೂ.59,800/- ಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲು ರಾಜೀವ್‌ಗಾಂಧಿ ವಸತಿ ನಿಗಮಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆ.

3) 3ನೇ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀಮತಿ ಬಸಮ್ಮ ಅವರು ಕಿಟಕಿ ಹಂತದವರೆಗೆ ಮನೆ ನಿರ್ಮಿಸದಿದ್ದರೂ ಸಹಾ ತಪ್ಪು ಮಾಹಿತಿ ರವಾನಿಸಿ ರೂ.20,000/ ಗಳ 2ನೇ ಕಂತನ್ನು ಫಲಾನುಭವಿಯ ಖಾತೆಗೆ ಹೊಂದಾಣಿಕೆ ಮಾಡಲು ಕಾರಣರಾಗಿದ್ದಾರೆ.

4) 4ನೇ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ನೋಂದಾವಣೆಗೊಂದು ಪ್ರತಿಯೊಬ್ಬ ಫಲಾನುಭವಿಯಿಂದ ರೂ.2500/- ರಿಂದ

ರೂ.3,000/- ಗಳವರೆಗೆ ಮ್ಯುಬೀಷನ್ ಬದಲಾವಣೆ ಮತ್ತು ನೋಂದಣಿ ಶುಲ್ಕವೆಂದು ವಸೂಲು ಮಾಡಿದ್ದು, ಇದಕ್ಕೆ ಯಾವುದೇ ಸಾಕ್ಷ್ಯಾಧಾರ ಒದಗಿಸಿಲ್ಲ.

5) ಮೇಲ್ಕಂಡ ಕರ್ತವ್ಯಲೋಪಗಳಿಗೆ ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಎಂ.ಸಿ.ಪ್ರಸನ್ನಕುಮಾರ್, ಅಧ್ಯಕ್ಷರು, ಹಿರೇಕುಂಬಳಗುಂಟೆ ಗ್ರಾಮಪಂಚಾಯತಿ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು ರವರು ಹೊಣೆಗಾರರಾಗಿದ್ದಾರೆಂದು, ತನಿಖಾ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ಶ್ರೀ ಎಂ.ಸಿ.ಪ್ರಸನ್ನಕುಮಾರ್ ರವರ ಅಧ್ಯಕ್ಷಗಾದಿಯ ಅವಧಿಯು 31.5.2015ಕ್ಕೆ ಮುಕ್ತಾಯವಾಗಿದೆಯೆಂದು ಸಹಾ ವರದಿ ಮಾಡಿದ್ದಾರೆ.

5(11) ಈ ವರದಿಯ ಮೇಲೆ ಆ.ಸ.ನೌಕರರು ಮತ್ತು ಶ್ರೀ ಎಂ.ಸಿ.ಪ್ರಸನ್ನಕುಮಾರ್ ರವರಿಂದ ಆಕ್ಷೇಪಣೆ ಕೇಳಲಾಗಿ, ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ. ಹೆಚ್ಚುವರಿ ಆಕ್ಷೇಪಣೆಯನ್ನು ವಕೀಲರ ಮೂಲಕ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

5(12) ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಭ್ರಷ್ಟಾಚಾರ ನಿರ್ಮೂಲನ ಕಾಯ್ದೆಯಡಿಯಲ್ಲಿನ ಅಪರಾಧಗಳನ್ನು ವಿಚಾರಣೆ ಮಾಡಲು ಈ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಅಧಿಕಾರವಿಲ್ಲ, ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಅಧಿಕಾರ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿಲ್ಲ. ಪಂಚಾಯತಿಯ ನೋಟೀಸು ಬೋರ್ಡಿನಲ್ಲಿ ಖರೀದಿ ಮಾಡುತ್ತಿರುವ ಸಾಮಗ್ರಿಗಳ ಬಗ್ಗೆ ವಿವರವಾದ ನೋಟೀಸು ಕೊಟ್ಟು ಅವುಗಳನ್ನು ಖರೀದಿಸಲಾಗಿದೆ. ನಗದು ಪುಸ್ತಕ ಮತ್ತು ಡೇವರಿ ಪುಸ್ತಕಗಳಲ್ಲಿ ಅದನ್ನು ನಮೂದಿಸಲಾಗಿದೆ. ವಸತಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಫಲಾನುಭವಿಗಳನ್ನು ಗ್ರಾಮಸಭೆಯಲ್ಲಿ ಆಯ್ಕೆ ಮಾಡಲಾಗುತ್ತದೆ. ಗಂಗಾಧರಯ್ಯ ಅವರು ತಮ್ಮ ಹೊಲದಲ್ಲಿ ಜಯಶ್ರೀ ಅವರಿಗೆ ಜಾಗ ಕೊಡಲು ಒಪ್ಪಿದ್ದರಿಂದ ಮತ್ತು ಮಾರಾಟದ ಒಪ್ಪಂದ ಪತ್ರ ಬರೆದುಕೊಟ್ಟಿದ್ದರಿಂದ ಅವರಿಗೆ ಅಲಾಟ್ ಮಾಡಲಾಗಿದೆ. ಒಂದೇ

ಹೆಸರಿನ ಇಬ್ಬರು ವ್ಯಕ್ತಿಗಳು ಬಸಮ್ಮ ಎಂದು ಇದ್ದುದರಿಂದ ತಪ್ಪಾಗಿ ರೂ.20,000/- ಇನ್ನೊಬ್ಬರ ಹೆಸರಿಗೆ ಮಂಜೂರಾಗಿದೆ. ಆದರೆ, ಇದರಲ್ಲಿ ತಮ್ಮ ತಪ್ಪು ಇರುವುದಿಲ್ಲವೆಂದು ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿ, ದೂರನ್ನು ವಜಾ ಮಾಡುವಂತೆ ಕೋರಿದ್ದಾರೆ.

5(13) ಈ ಪ್ರಕರಣದಲ್ಲಿ ಹಾಜರುಪಡಿಸಲಾದ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನೂ ಸಂಪೂರ್ಣವಾಗಿ ಪರಿಶೀಲಿಸಿದ್ದೇನೆ. ಭ್ರಷ್ಟಾಚಾರ ನಿರ್ಮೂಲನೆ ಕಾಯ್ದೆಯಡಿಯಲ್ಲಿನ ಅಪರಾಧಗಳನ್ನು ವಿಚಾರಣೆ ಮಾಡಲು ಈ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಅಧಿಕಾರವಿಲ್ಲವೆಂಬುದು ಒಪ್ಪತಕ್ಕದ್ದಲ್ಲ, ಕಾರಣ ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪವು ಕಂಡು ಬರುತ್ತದೆ. ಆ.ಸ.ನೌಕರರು ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆಗೆ ವಿರುದ್ಧವಾಗಿ ಮತ್ತು ಕರ್ನಾಟಕ ಆರ್ಥಿಕ ಸಂಹಿತೆ ಅನುಚ್ಛೇದ 14-ಎ, 15(1) ಮತ್ತು (2) ಹಾಗೂ 16ರ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಪಾಲಿಸಿಲ್ಲ. ಗ್ರಾಮಪಂಚಾಯತಿಯ ಆಯವ್ಯಯ ಮತ್ತು ಲೆಕ್ಕಪತ್ರಗಳ ನಿಯಮ 42 ರಿಂದ 46ರ ಸೂಚನೆಗಳನ್ನು ಪಾಲಿಸಿಲ್ಲವೆಂದು ಕಂಡು ಬರುತ್ತದೆ. ಇದಲ್ಲದೆ, ಅನರ್ಹ ವ್ಯಕ್ತಿಗಳಿಗೆ ರಾಜೀವ್ ಗಾಂಧಿ ವಸತಿ ಯೋಜನೆಯಡಿ ಹಣ ಬಿಡುಗಡೆ ಮಾಡಲು ತಪ್ಪು ಮಾಹಿತಿ ರವಾನಿಸಿದ್ದಾರೆ. ಯಾವುದೇ ನಿಯಮವಿಲ್ಲದೇ ಫಲಾನುಭವಿಗಳಿಂದ ರೂ.3000/- ಗಳವರೆಗೆ ಹಣ ವಸೂಲು ಮಾಡಿ, ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

5(14) ಮೇಲ್ಕಂಡ ಸನ್ನಿವೇಶಗಳಲ್ಲಿ, ಆ.ಸ.ನೌಕರರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು 1966ರ ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆಯೆಸಗಿದ್ದು, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಭಾದ್ಯರಾಗಿರುವುದು ಕಂಡು ಬಂದಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ,

ನಿಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ವಿಚಾರಣೆ ನಡೆಸಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿತ್ತು.

5(15) ಹಾಗಾಗಿ, ಮೇಲೆ ಚರ್ಚಿಸಿದ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ 14-ಎ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ತನ್ನ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಅಪರ ನಿಬಂಧಕರು (ವಿಚಾರಣೆಗಳು 10) ಇವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲ್ಕಂಡ ಆಪಾದನೆ ಇರುತ್ತದೆ.

6. The aforesaid 'article of charges served upon DGO and he appeared before this enquiry authority and his first oral statement under Rule 11(9) of KCS (CCA) Rules, 1957 recorded. The DGO has pleaded not guilty and claimed to be enquired about the charges.
7. The DGO has filed written statement of defense by denying the charges.
8. The DGO has been given an opportunity by this Enquiry Authority for verification / inspection of records/ documents and for discoveries if any.

9. *In this enquiry, to establish the charges against DGO, the presenting officer has examined (1) Sri. Marappa (complainant) as **pw-1** and (2) Sri. Rudramurthy, (Assistant Controller, TAC, Lokayukta, Bengaluru), as **PW-2** and produced and got marked, in all, **11** documents as Ex P1 to 11 on behalf of Disciplinary Authority.*
10. After the closure of the evidence of the Disciplinary Authority, *second oral statement* of DGO as per Rule 11(16) of Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 recorded. The DGO has submitted that he will examine himself. *Accordingly*, the delinquent government official Sri. Dilip Kumar, is examined himself as DW1 and got marked 2 documents as Ex D-1 and D-2 and closed his side. *As such*, the *questionnaire* of DGO u/R 11(18) of KCS (CCA) Rules, 1957 is *dispensed with* as he examined himself.
11. The learned defense assistant for DGO has filed *written brief* and I have heard learned Presenting Officer and defense assistant.
12. *Now*, the points that emerge for my consideration and conclusion are *as follows* :-

1 : *Whether the charges against DGO as noted at para No. 5(2)(i) to (iii) of the*

report are proved by the Disciplinary Authority through its presenting officer?

2 : What findings/conclusion ?

13. I have heard and carefully perused the enquiry papers and analyzed and appreciated the oral and documentary evidence placed on record.

14. My *findings* on aforesaid points are *as under*:

POINT No. 1 : In the AFFIRMATIVE

POINT no. 2 : As per my *FINDINGS/CONCLUSION* for the following ;

* REASONS *

15. POINT NO. 1 : *It is the case of the Disciplinary Authority that DGO being Panchayath Development Officer in Hirekumbalagunte Grama Panchayathi, Kudligi Taluk, Bellary District, has committed dereliction of duty amounting to misconduct as mentioned in Para 5(2)(i) to (iii) of the report.*

16. *In order to prove the charges leveled against DGO, the presenting officer has examined 2 witness and got marked 11 documents and closed the side.*

17. *Now, I shall proceed to appreciate and analyze the oral and documentary evidence of the disciplinary*

authority viz.,(PW1, PW2 and Ex P1 to 11) which are as follows:-

18. PW- 1 SRI. MARAPPA (complainant) he has deposed that, under 13th Finance scheme, in purchase of street lights and drinking water materials, illegalities are done. Extra bills were prepared and amount was drawn.
19. PW-1 has further deposed that, Under Rajeevgandhi Vasathi Yojane, house was granted to Smt.Jayashree S, but the house was constructed in the land of Gangadharaiah. But, the amount was paid to Smt. Jayashree S.
20. PW-1 states that, though, the house was not constructed, money was paid to Smt.Basamma. Therefore, he lodged the complaint along with form no.1 and 2 to Lokayukta Office along with copy of bills as per Ex. P -1 to 4.
21. PW-2 SRI. RUDRAMURTHY (Assistant Controller, TAC, Lokayukta, Bengaluru & Investigation Officer) he deposed that, after reference he perused the complaint and other relevant documents and found that, in the year 2013-14 and 2014-15 under 13th Finance scheme, the DGO did not follow the rules no.42 to 46 of Karnataka Panchayath Raj Budget and Accounts Rules 2006 viz. the DGO did not call for quotations. The DGO did not take certificates in respect of quality and number of items/quantity and there were no certification on the bills and there were no stock certificate on the bills. Thereby, the DGO

- also did not follow article 14A, 15(1) & (2) and 16 of Karnataka Financial Code.
22. *PW-2 further deposed that, under Basava Vasathi Yojane and Indira Avas Yojane, the DGO recommended to Rajiv Gandhi Housing Corporation to release the amount of Rs.59,800/- to Smt. Jayashree to build a house in the agriculture land belonged to Gangadharaiah against Ex. P -5 Circular dt:13.2.2012 and Ex. P -6 Circular dated 25.07.2012.*
23. *PW-2 states that, under Basava Vasathi Yojane 2010-11, DGO recommended to release Rs.20,000/- by giving wrong information although, the house of Smt.Basamma was not constructed up to the lintel level, but, said amount was released to Basamma.*
24. *PW-2 further states that, Accordingly, he submitted investigation report as per Ex. P -7. The guidelines in respect of Basava Vasathi Scheme, guidelines in respect of 13th Finance commission grant, copy of Karnataka Panchayath Raj Budget and Accounts Rules 2006 and Government Order dt:21.6.2012 in respect of calling of quotations are at Ex. P-8 to 11.*
25. *In the cross-examination of PW-1 & 2 made by learned defense assistant appearing for DGO, I find that nothing worth mentioning points are elicited in favour of DGO/defense to disbelieve/discredit their depositions*

26. It is a case of DGO/**defense** that, he did not commit dereliction of duty amounting to misconduct.
27. *In this regard, DGO SRI. DILIP KUMAR (Panchayath Development Officer) is examined as DW-1 by filing affidavit evidence and stated by reiterating his defence case and got marked 2 documents as Ex. D-1 & 2 and closed his side.*
28. *In so far as **argument/s** in this enquiry is concerned, the learned presenting officer has submitted that PW-1 & PW-2 are examined and Ex. P-1 to P-11 have been got marked and on the basis of the same, the affirmative finding can be given against the DGO as charges are *proved*.*
29. *Per contra,* the learned defence assistant appearing for DGO has *filed written brief*.
30. *Having heard and on careful perusal and appreciation of oral and documentary evidence of disciplinary authority placed on record, it is obviously clear that the disciplinary authority has placed sufficient and satisfactory oral and documentary evidence to prove its case/enquiry against the DGO as per the standard of preponderance of probabilities to warrant my findings on the charges against DGO in the affirmative as proved.*

31. *On perusal of deposition/s of PW-1 J. Marappa and PW-2 Sri. Rudramurthy, it can be seen that PW-1 being the complainant and PW-2 being Assistant Controller, TAC, Lokayukta & Investigation Officer, have fully supported the case of disciplinary authority.*
32. *It is significant to note that nothing worth mentioning Points are elicited from the evidence/depositions of PW-1 & 2 by the learned defense assistant appearing for Delinquent Government Official. As such, the depositions of PW-1 & 2 are worthy of acceptance, believable and reliable.*
33. *It is relevant to note that the depositions of PW-1 & 2 are consistent, corroborative and same are fortified by the relevant documents i.e. Ex. P-1 to P-11.*
34. *I find that, there is no substance and considerable force in the line of argument/contention/s taken by the learned defense assistant appearing for DGO in the Written Brief and in my considered opinion, those are devoid of merits, irrelevant and unacceptable. In addition to that, the evidence/deposition of DGO/DW-1 is nothing but, highly interested, inconsistent and cannot be accepted, due to infirmities.*
35. *It is to be noted that, it is not in dispute that DGO was*

working as Panchayath Development Officer during the period as on the date of commission of dereliction of duty amounting to misconduct.

36. *It is worthwhile to note that, it is the contention of DGO that, as per Ex. D-1 letter dated 09.12.2016 the site/land on which the beneficiary is constructing the house may be belonged to herself, her husband or guardian or father-in-law or that of the persons born with her.*
37. But, above stand/contention of DGO is not acceptable, **because,** Ex. D-1 letter is dated 09.12.2016 and Ex. P -1 complaint is given on 03.11.2014 viz Ex. D-1 letter is subsequent to the allegation made against the DGO.
38. As per Ex P -5 *Circular* dated 13.02.2012, the site/land on which beneficiary is constructing the house should be belonged to herself or stands in the name of her husband.
39. *Further,* as per Ex. P-6 *Circular* dated 25.07.2012, the amount to be released is stage by stage viz:- after completion of foundation, Rs. 15,000/- ; after completion of window level, Rs. 20,000/- ; after completion of lintel level, Rs. 20,000/- and after completion of house, Rs. 20,000/- to be released. But, DGO has recommended to

Rajiv Gandhi Housing Corporation to release the amount of Rs. 59,800/- and it is against Ex. P-6 Circular. Therefore, the above contention of DGO is without substance and devoid of merits. Hence, it is held that charge No.2 is proved against DGO.

40. In so far as charge No. 1 is concerned, DGO did not call for quotations, although, rules No. 42 to 46 and related rules of Karnataka Panchayath Raj Budget and Accounts Rules, 2006 provided for the same.

41. At this juncture, it is necessary and fruitful to reproduce the relevant para of Ex P -11 Karnataka Government Order dated 21.06.2012 and it is reproduced and reads thus:-

ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ ಆಇ 01 ಟಿಸಿಇ 2012, ಬೆಂಗಳೂರು

ದಿನಾಂಕ 21.06.2012:

“ ಸರ್ಕಾರದ ವಿವಿಧ ಇಲಾಖೆಯಲ್ಲಿನ ಕಛೇರಿಗಳಲ್ಲಿ ಅಗತ್ಯವಿರುವ ಸರಕು ಸಾಮಗ್ರಿಗಳನ್ನು ಮುಕ್ತ ಮಾರುಕಟ್ಟೆಯಲ್ಲಿ ಖರೀದಿಸುವ ಸಲುವಾಗಿ, ಸಾದಿಲ್ದಾರು ವೆಚ್ಚದ ಕೈಪಿಡಿ 1958 ನಿಯಮಗಳ ನಿಯಮ 55 (49) (ಎ) ರಲ್ಲಿನ ರೂ. 500/- ಗಳ ಮಿತಿಯನ್ನು ರೂ. 5000/- ಗಳಿಗೆ ಹೆಚ್ಚಿಸಿ ಆದೇಶಿಸಲಾಗಿದೆ. ರೂ. 5000/- ಮೀರಿದ ರೂ. 1.00 ಲಕ್ಷಗಳವರೆಗಿನ ಖರೀದಿಗಳನ್ನು ಸ್ಪರ್ಧಾತ್ಮಕ ಕೋಟೆಶನ್ (ದರಪಟ್ಟಿ) ಕರೆಯುವುದರ ಮೂಲಕ ಖರೀದಿಸತಕ್ಕದ್ದು. ರೂ. 1.00 ಲಕ್ಷ ಮೀರಿದ ಖರೀದಿಗೆ ಕೆ.ಐ.ಪಿ.ಪಿ. ನಿಯಮ ಅನ್ವಯವಾಗುವುದು ”.

42. On plain perusal of supra noted para of Ex. P -11, it is crystal clear that, if the articles to be purchased exceeds Rs. 5,000/- and within the limit of Rs. 1,00,000/-, then competitive quotation should be called for the purchase of articles.
43. *But*, in this instant case, Ex. P-4 copies of cash bills show that, DGO has purchased required articles for street light and drinking water without calling competitive quotations. *Therefore*, it is held that the charge No.1 is *proved* against DGO.
44. As far as charge No.3 is concerned, from the records, it is apparent that, DGO has recommended by giving wrong information to release 2nd installment of Rs. 20,000/- to Smt. Basamma under Basava Vasathi Yojane 2010-11, although, Smt. Basamma did not construct the house up to the window/lintel level.
45. *Added to that*, as per Ex. P-6 Circular dated 25.07.2012, the amount to be released is stage by stage viz:- after completion of foundation, Rs. 15,000/- ; after completion of window level, Rs. 20,000/- ; after completion of lintel level, Rs. 20,000/- and after completion of house, Rs. 20,000/- to be released.
46. *But*, DGO has recommended by giving wrong information

to Rajiv Gandhi Housing Corporation to release the amount of Rs. 20,000/- the 2nd installment and it is against Ex. P-6 Circular. Hence, it is held that charge No.3 is proved against DGO.

47 *It is appropriate to note that, although, DGO has examined himself as DW-1 and same is not inspiring confidence and not acceptable and Ex. D-1 & 2 are not helpful to the case of DGO for the reason that, I don't find any favorable points/aspects therein in favour of DGO.*

48. *It is worth mentioning to note that, on bare reading of Ex. P-1 to 11 coupled with depositions of PW-1 & 2, it is very clear that, DGO being the Panchayath Development Officer in Hirekumbalagunte Grama Panchayath, has committed dereliction of duty amounting to misconduct as mentioned in the charges at para 5(2)(i) to (iii) of the report.*

49. *On careful analysis and appreciation of oral and documentary evidence placed on record, it is manifestly clear that the depositions of PW-1 & 2 are fully corroborated, consistent and strengthened by Ex. P-1 to P-11 and the same are inspiring confidence of this enquiry authority to rely and to act upon and there is nothing brought on record to disbelieve the same. In my considered view, the case of Disciplinary Authority is acceptable.*

50. For the reasons stated above and observations made in the light of deposition/s of Pw-1 and 2 and DW-1 and Ex. P-1 to 11 and Ex. D-1 & 2 and relevant provisions of law and under the given set of facts and circumstances of this enquiry, I have arrived at inevitable conclusion to hold that the Disciplinary Authority through its Presenting Officer is **successful** in proving the charges framed and leveled against DGO up to the standard of preponderance of probabilities and to the satisfaction of this enquiry authority, to record my findings in the affirmative as *proved*.

51. POINT NO.2: In view of my findings on point No. 1/charges, for foregoing reasons and discussions, I proceed to submit the enquiry report as under :-

:: ENQUIRY - REPORT ::

- i. From the oral and documentary evidence and materials placed on record, I hold and record my findings that the Delinquent Government Official Sri. DILIP KUMAR, Panchayath Development Officer, Hirekumbalagunte Grama Panchayathi, Kudligi Taluk, Bellary District, has *failed* to maintain absolute integrity, besides devotion to duty and committed an act which is unbecoming of a Government

servant and he is *found guilty* of misconduct under Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

ii. *Accordingly*, I hold and record my findings on the *charges i.e. para 5 (2) (i) to (iii)* leveled by the disciplinary authority against Delinquent Government Official as *Proved*.

iii *Hence*, this Enquiry Report is submitted/placed before Hon'ble Upalokayukta-1 for kind *consideration*.

Dated 20 th **March** 2019.

(Master RKGMM Maha Swamiji)
Additional Registrar Enquiries-10
Karnataka Lokayukta
Bangalore.

Date : 20.03.2019
Place : Bangalore.

::ANNEXURE::

I. LIST OF WITNESS/S EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

- PW-1 :- Sri. Marappa (Complainant)
PW-2 :- Sri. Rudramurthy (Assistant Controller, TAC, Lokayukta, Bengaluru & Investigation Officer).

II. LIST OF DOCUMENTS MARKED/EXHIBITED ON BEHALF OF DISCIPLINARY AUTHORITY :

- Ex.P-1 : Complaint dated 03.11.2014
Ex.P-2 : Form No. I (complaint) dated 03.11.2014
Ex.P-3 : Form No. II (Affidavit) dated 03.11.2014
Ex.P-4 : Copies of the cash bills (11 sheets)
Ex P-5 : Copy of Circular dated 13.02.2012
Ex P-6 : Copy of Circular dated 25.07.2012
Ex P-7 : Investigation Report of I.O. dated 25.02.2016.
Ex. P-8 : Copy of Guidelines in respect of Basava Vasathi Scheme
Ex P-9 : Copy of Guidelines/Government Proceedings dated 27.06.2013 in respect of 13th Finance Commission grant.
ExP-10 : Copy of Karnataka Panchayath Raj Budget and Accounts Rules.
Ex P-11 : Copy of Government Order dated 21.06.2012 in respect of calling of quotations.

III. LIST OF WITNESS/S EXAMINED ON BEHALF OF DGO/DEFENSE

DW-1 Sri. Dilip Kumar : (PDO/DGO)

IV LIST OF DOCUMENTS MARKED/EXHIBITED ON BEHALF OF DGO/DEFENSE:

- Ex. D-1 : Copy of letter dated 09.12.2016.
Ex. D-2 : Copy of guidelines for use of grant under 13th Finance Commission.

(Master RKGMM Mahaswamiji)
Additional Registrar Enquiries-10
Karnataka Lokayukta
Bangalore.

Date : 20.03.2019
Place : Bangalore.

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No:UPLOK-2/DE/337/2017/ARE-10

Multi Storied Buildings,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date: 22/03/2019

RECOMMENDATION

Sub:-Departmental inquiry against Sri Dilip Kumar, Panchayath Development Officer, Hirekumbalagunte Grama Panchayath, Kudligi Taluk, Ballari District - Reg.

- Ref:-1) Government Order No.ಗ್ರಾಅಪ/90/ಗ್ರಾಪಂಕಾ/2017 Bengaluru dated 18/02/2017.
- 2) Nomination order No.UPLOK-2/DE/337/2017 Bengaluru dated 06-03-2017 of Upalokayukta-2, State of Karnataka, Bengaluru.
- 3) Inquiry Report dated 20/03/2019 of Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 18/02/2017 initiated the disciplinary proceedings against Sri Dilip Kumar, Panchayath Development Officer, Hirekumbalagunte Grama Panchayath, Kudligi Taluk, Ballari District (hereinafter referred to as Delinquent Government Official for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/337/2017 dated 06/03/2017 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Dilip Kumar, Panchayath Development Officer, Hirekumbalagunte Grama Panchayath, Kudligi Taluk, Ballari District was tried for the following charge:-

ಆ.ಸ.ನೌಕರ - ಶ್ರೀ ದಿಲೀಪ್ ಕುಮಾರ್, ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹಿರೇಕುಂಬಳಗುಂಟೆ ಗ್ರಾಮ, ಕೂಡ್ಲಿಗಿ ತಾಲ್ಲೂಕು, ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ ಆದ ನೀವು ಈ ಕೆಳಕಂಡ ದುರ್ನಡತೆ/ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

- i) ಹಿರೇಗುಂಬಳಗುಂಟೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ 2013-14 ಮತ್ತು 2014-15ರ ಮತ್ತು 2015-16ನೇ ಸಾಲಿನ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆ ನಿಧಿ.1 ರಲ್ಲಿ ಬೀದಿದೀಪ ಮತ್ತು ಕುಡಿಯುವ ನೀರಿನ ಸಾಮಗ್ರಿಗಳನ್ನು ಸ್ಪರ್ಧಾತ್ಮಕ ದರಪಟ್ಟಿ ಕರೆಯದೆ ನೇರವಾಗಿ ಖರೀದಿ ಮಾಡಿದ್ದೀರಿ. ಪಂಚಾಯತ್‌ರಾಜ್ ನಿಯಮಗಳ ಆಯವ್ಯಯ ಮತ್ತು ಲೆಕ್ಕಗಳ ನಿಯಮ 42 ರಿಂದ 46ರ ಸೂಚನೆಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಪಾವತಿ ಬಿಲ್ಲು ಮತ್ತು ವೋಚರ್‌ಗಳನ್ನು ತಯಾರಿಸದೆ ಗುಣಮಟ್ಟದ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆಯದೇ ಪರಿಮಾಣ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ತೆಗೆದುಕೊಳ್ಳದೆ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿದ್ದೀರಿ. ಬಿಲ್ಲುಗಳ ಮೇಲೆ ದಾಖಲಿಸಿ ದೃಢೀಕರಿಸಿಲ್ಲ. ಆದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಆರ್ಥಿಕ ಸಂಹಿತೆ ಅನುಚ್ಛೇದ 14-ಎ, 15(1)ಮತ್ತು (2) ಹಾಗೂ 16ರಲ್ಲಿನ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಪಾಲಿಸಿಲ್ಲ.
- ii) ರಾಜೀವ್‌ಗಾಂಧಿ ವಸತಿ ಯೋಜನೆಯಡಿ ಶ್ರೀಮತಿ ಜಯಶ್ರೀ ಶರಣಪ್ಪ ಇವರಿಗೆ ಮಂಜೂರಾದ ಮನೆಯನ್ನು ಸುತ್ತೋಲೆಗೆ ವಿರುದ್ಧವಾಗಿ ಗಂಗಾಧರಯ್ಯನ ಹೆಸರಿನಲ್ಲಿರುವ ಕೃಷಿ ಜಮೀನಿನಲ್ಲಿ ನಿರ್ಮಿಸಲು ಶ್ರೀಮತಿ.ಜಯಶ್ರೀರವರಿಗೆ ರೂ.59,800/-ಗಳನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲು ರಾಜೀವ್ ಗಾಂಧಿ ವಸತಿ ನಿಗಮಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದೀರಿ.
- iii) ಇದೇ ರೀತಿ ಶ್ರೀಮತಿ ಬಸಮ್ಮ ಇವರು ಕಿಟಕಿಯ ಹಂತದವರೆಗೂ ಮನೆಯನ್ನು ನಿರ್ಮಿಸದೇ ಇದ್ದರೂ ಸಹ ತಪ್ಪು ಮಾಹಿತಿ ರವಾನಿಸಿ ರೂ.20,000/- ಗಳ 2ನೇ ಕಂತನ್ನು ಫಲಾನುಭವಿಯ ಖಾತೆಗೆ ಹೊಂದಾಣಿಕೆ ಮಾಡಲು ಕಾರಣಕರ್ತರಾಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(1)(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved the above charge

against DGO Sri Dilip Kumar, Panchayath Development Officer, Hirekumbalagunte Grama Panchayath, Kudligi Taluk, Ballari District.

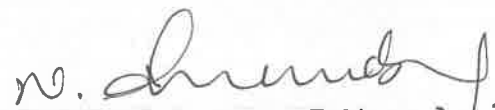
5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO Sri Dilip Kumar, he is due to retire from service on 31/01/2034.

7. Having regard to the nature of charge proved against DGO Sri Dilip Kumar, it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO Sri Dilip Kumar, Panchayath Development Officer, Hirekumbalagunte Grama Panchayath, Kudligi Taluk, Ballari District with cumulative effect and also for recovering the financial loss caused to the State exchequer covered in charges (ii) and (iii) above in a sum of Rs.79,800/- from the salary and allowances payable to DGO Sri Dilip Kumar.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 22/3
Upalokayukta-2,
State of Karnataka,
Bengaluru

